

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD PENCH: AT  
HYDERABAD.

C.A.NO. 742/95.

DATE OF JUDGMENT: 13-09-95.

BETWEEN:

T. Pullaiah

.. Applicant.

AND

1. Post Master General (Postal)  
Vijayawada, Krishna District.

2. Superintendent of Post Offices,  
Khammam Division,  
Khammam.

3. Sub-Divisional Inspector (Postal)  
Khammam North Sub-Division,  
Khammam.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI S. Laxma Reddy

COUNSEL FOR THE RESPONDENTS: SHRI N. V. Raghava Reddy,  
8X/Add1. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI ~~A. B. Sorthi~~: MEMBER (ADMN.)

..2

To

1. The Postmaster General (Postal)  
Vijayawada, Krishna Dist.
2. The Superintendent of Post Offices,  
Khammam Division, Khammam.
3. The Sub Divisional Inspector (Postal)  
Khammam North Sub-Division, Khammam.
4. One copy to Mr. S. Lakshma Reddy, Advocate, CAT, Hyd.
5. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, V.C. )

Heard Sri S. Laxma Reddy, learned counsel for the applicant and Sri N.V. Rahava Reddy, learned counsel for the respondents.

2. The applicant was appointed as EDBPM, Bachodu village, and was placed on put off duty by order dated 28-3-1995 and the same is assailed in this OA.

3. It is stated that the charge memo dated 13-6-1995 was already served on the applicant and the inquiry officer was appointed on 1-7-1995.

4. On the basis of the pleadings for both sides, we feel that it is just and proper to dispose this OA by the following order :

If the inquiry in pursuance of the charge memo dated 13-6-1995 is not going to be disposed of by 31-12-1995, the applicant is free to move this Tribunal by way of MA in this OA for consideration as to whether the put off order has to be revoked or any other appropriate order has to be passed. The applicant is free to make a representation to R-2 for claiming the relief for the period of put off duty as envisaged in the order dated 10-7-1995 in Civil Appeal No. 4917-4927 of 1995 and Batch.

5. If such a representation is made, the same has to be disposed of expeditiously and preferably within one month from the date of such representation.

6. The OA is ordered accordingly at the admission stage.

No costs.//

*frans*  
(A.B. Gorthi)  
Member (Admn.)

*V. Neeladri Rao*  
(V. Neeladri Rao)  
Vice Chairman

Dated : Sept, 13, 95  
Dictated in Open Court

C.O.Sec

Received  
on 6/10/95  
at 5:00 PM

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND  
A. B. Gorathi  
THE HON'BLE MR. ~~P. RANGARAJAN~~ :M(A)

DATED: 13-9-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

762/95

T.A.No.

(W.P.No.

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. at the admission stage

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space (copy)

p.v.m.

Central Administrative Tribunal
<b>DESPATCH</b>
13 OCT 1995 Nup
HYDERABAD BENCH.